

**BUSINESS ADVISORY COMMITTEE****FORTIETH REPORT**

**Sardar Hukam Singh** (Kapurthala—Bhatinda): I beg to present the Fortieth Report of the Business Advisory Committee

**RESIGNATION OF A MEMBER**

**Mr. Speaker:** I have to inform the House that Shri C. D. Deshmukh has resigned his seat in the Lok Sabha with effect from the 27th August, 1956.

**Shri Kamath:** Has he stated any reasons?

**Mr. Speaker:** No reasons. The hon. Member would have found the reasons in the papers this morning.

**Shri Kamath:** Press reports are not always authentic or reliable.

**SUPPRESSION OF IMMORAL TRAFFIC IN WOMEN AND GIRLS BILL**

**The Deputy Minister of Education (Dr. M. M. Das):** On behalf of Shri Datar, I beg to move:

"That the Bill to provide in pursuance of the International Convention signed at New York on the 9th day of May, 1950, for the suppression of immoral traffic in women and girls, be referred to a Select Committee consisting of Her Highness Rajmata Kamlendu Mati Shah, Shrimati Jayasbri Raiji, Shrimati Uma Nehru, Shri B. Ramachandra Reddy, Shrimati Tarkeshwari Sinha, Shri N. B. Chowdhury, Shrimati Ammu Swaminadhan, Shri A. M. Thomas, Shri Jaipal Singh, Sardar A. S. Saigal, Shri Upendra Nath Barman, Shri Fulsinhji B. Dabhi, Shrimati Anusayabai Borkar, Shrimati Minimata, Shri D. C. Sharma, Pandit Chatur Narain Malviya, Shri M. L. Agrawal, Shri Mohanlal Saksena, Shri H. V. Pataskar, Shrimati Shivrajvati Nehru, Shrimati Sushama Sen, Shri Radha

Raman, Shri Raghbir Sahai, Shri Bhakt Darshan, Pandit Thakur Das Bhargava, Dr. Mono Mohan Das and Shri B. N. Datar, with instructions to report by the 10th September, 1956."

**Shri M. S. Gurupadaswamy** (My sore): May I draw your attention to the fact that the PSP is left out of the membership of the Committee? Secondly, I would suggest that the Motion be discussed before it is sent to the Select Committee.

**Mr. Speaker:** So far as this matter is concerned, the hon. lady Member who was in charge of a Private Member's Bill relating to this wanted to get it through. Only half an hour was devoted for that under the impression that it would be withdrawn as others were from time to time. But the House was not in favour of allowing any withdrawal. At the same time, the half an hour that was provided was too insufficient. Two other Bills were pending before the House. On behalf of Government, the Minister of Law and Minority Affairs said that they have no objection to accept it on principle. But he mentioned that two other Bills were pending. One was passed by the Rajya Sabha and for want of time, they have not been able to bring it before this House. I then suggested that that Bill moved by the hon. Lady Member might be referred to a Select Committee and without any discussion, and these Motions may be made today regarding the other two Bills. I thought Parliament expressed almost a unanimous desire that all these Bills must come before the House as early as possible. So I suggested that these Motions may be tabled by the hon. Ministers in charge. Shri Datar sponsored one Bill and Dr. M. M. Das the other Bill. Shri Datar is not able to be present. Therefore, Dr. M. M. Das has moved that Motion I have no objection to ask the Mover to include the name of any representative from the P.S.P. We have had sufficient discussion. This may well go; it is only a reference to the Select Committee. This